

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1722
(To be answered on the 11th February 2021)**

**WITHDRAWAL OF LICENCE OF BHADRA INTERNATIONAL INDIA
LTD.**

1722. SHRI SUBBARAYAN K.

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Airport Authority of India (AAI) has withdrawn the licence of Bhadra International India Limited (BIIL), a cargo ground handling services of AAI, at Chennai International Airport;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government is aware that the lives of several thousand people including the dependents of thousand of employees of BIIL is in danger due to the cancellation of licence of this company; and
- (d) if so, whether the Government will consider a proposal to make sure that their jobs are not lost by employing them under the new licensee?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(Shri Hardeep Singh Puri)

(a) & (b): Airports Authority of India (AAI) has not withdrawn the license of M/s Bhadra International India Ltd. The license period was for a duration of 10 years and lapsed on 22nd September 2020 as per the License Agreement.

(c) & (d): With regards to the livelihood of employees of Bhadra International India Ltd., AAI Cargo Logistics & Allied Services (AAICLAS) and Air India Air Transport Services (AIATSL), engaged in warehousing and Ground Handling respectively, have decided to employ maximum number of employees as per their suitability. In fact, a number of them have already been given employment in AIATSL.
